

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 24 NOV 1994

APPLICATION NO: 829 of 1993

APPLICANTS:- Sri. S. Suryanarayana & 3 ors.  
v/s.

RESPONDENTS:- P. M. G., N. K. Regim, Dharwar & anr.

1. Sri. M. R. Acharya, Advocate,  
NO-1074 & 1075, 4th floor,  
Srinivasa Nagar, 11th Phase  
Bannashankari I stage  
Bangalore - 560 050
2. Sri. M. S. Padmarajiah, Sr. C. G. S. P.,  
High Court Bldg, B'lore - 1
3. The Post Master General,  
N. K. Regim,  
Dharwar. (enc. copy of OA & MA 524/94)  
(By RPAD)

Subject:- Forwarding of copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
~~STAY ORDER/INTERIM ORDER/~~ passed by this Tribunal in the above  
mentioned application(s) on 22nd November, 1994  
Issued on  
25/11/94

*objay*  
C/C for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.829/1993

TUESDAY THIS THE TWENTY SECOND DAY OF NOV., 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

1. S. Suryanarayana  
@ S. Suresh, S/o Gopala Rao,  
Bx-Driver, Major,  
Jaagruti Nagar I Cross,  
Cowli Bazaar,  
Bellary - 583 102
2. Peer Mohammed,  
Major, Casual Labourer,  
Sorting Office,  
HB Division,  
Bellary - 583 101
3. M. Chowdappa,  
Major, S/o M. Thippanna,  
S.N. Pet, Ganesh Colony,  
Bellary - 583 101
4. Noor Pasha,  
S/o Mohammed Shafi Sab(late),  
D-1900-14, Kesari Singh Street,  
Bellary - 583-101

Applicants

( By Advocate Shri M.R. Achar )

v.

1. The Post Master General,  
N.K. Region,  
Dharwar
2. The Superintendent,  
RMS, HB Division,  
Hubli

Respondents

( By learned Standing Counsel )  
Shri M.S. Padmarajaiah

O R D E R

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

We have heard both sides at the stage of admission and dispose of this application by directing the Department to consider afresh



the demand made by the applicants for conferment of temporary status in the light of the material supplied during the course of this hearing in M.A.No.524/94 which is stated to justify the demand for conferment of temporary status which is again regulated by departmental instructions. The learned Standing Counsel suggests that the Department may be asked to take a fresh look in the matter in the light of the extant departmental instructions and the additional information supplied by the applicants. In the circumstances, we think it appropriate to dispose of this application by directing the Post Master General, Respondent No.1, to go into this aspect and decide afresh the question of conferment of temporary status apropos the applicants in the light of the extant departmental instructions and also taking into consideration the additional information furnished by the applicants in M.A.No.524/94. Respondent No.1 will do the needful within a period of three months from the date of receipt of a copy of this order accompanied by a copy of the application and annexures in M.A.No.524/94. Let a copy of this order be sent to Respondent No.1 as soon as possible. No costs.



TRUE COPY

10/11/94  
Section Officer

Central Administrative Tribunal  
Bangalore Bench  
Bangalore

Sd/-

MEMBER(A)

Sd/-

VICE CHAIRMAN